

(b) if so, the details of the suggestions made at the Seminar; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) Yes, Sir.

(b) Some of the suggestions made at the seminar are as follows:

1. To attract private sector participation in the ports sector, amendments in the Major Port Trust Act and Indian Ports Act may be necessary.

2. Uniform and detailed guidelines for land acquisition, levy and collection of tools, rate of return, period of recovery etc. may be announced by the Government.

3. There is need to create institutional structure, financial instruments and legal framework that allows to raise resources commercially for private sector in road project.

4. In power sector subsidy for agricultural activity may be given at one point only.

5. The centre should lay down the norms which each state has to follow in private sector power generation programme.

(c) The formulation of policy is an ongoing exercise and all suggestions are looked into while making necessary changes.

Rehabilitation of Sick V. S. Us

439. SHRI KRISHNA KUMAR BIRLA; Will the PRIME MINISTER be pleased to state:

(a) whether Government have recently taken steps to rehabilitate the sick PSUs which have been referred to BIFR;

(b) if so, the details thereof;

(c) the details of the PSUs which will be rehabilitated during the current plan period; and

(d) the policy Government propose to adopt in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) to (d) The BIFR appoint the operating agency for each Central Sick PSU for formulation of revival/rehabilitation package and on receipt of the operating agency report the views of BIFR are communicated to the Government for taking its stand. The Government's final decision is enterprise specific and depends upon the viability; etc.

MOU with Assocalor of Romp

440. SHRI K. M. KHAN; Will the PRIME MINISTER be pleased to state:

(a) whether some Memorandum of Understanding has been signed between the Confederation of Indian Industry and an Associa-zone of National Trai I produttori Dei Servizi Di Calore of Rome (known as ASSOCALOR) in recent past;

(b) if so, the details thereof along with the objectives;

(c) whether the country would be benefited with such agreement in any way;

(d) whether Andhra Pradesh is a major beneficiary from such agreement; and

(e) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) to (e) Confederation of Indian Industry (CII) mounted a 30-member Industrial delegation to Italy from 30th May to 3rd June, 1994 and inter-alia signed a Memorandum of Understanding with Associa-zone Nazionale Trai I Produttori Dei Servizi Di Calore (ASSOCALOR) of Italy in order to promote trade, technology and economic cooperation between Italy and India in general and between the members of the two Associations in particular. The

Agreement is focussed on providing energy services to the benefit of the entire country and is not aimed at any particular states.

Setting up of mineral-based units in Orissa

441. SHRI BHAGABAN MAJHI: Will the PRIME MINISTER be pleased to state:

(a) the number of mineral-based units set up in Orissa during the last three years;

(b) the places where those units have been set up;

(c) whether those units have started commercial production;

(d) whether there is a vast scope in the expansion of those units; and

(e) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) to (c) Most of the mineral based industries are delineated for which Industrial Entrepreneurs Memoranda (IFM) are filed. During last three years, 17 IEMs for locating various mineral based industries like granite, cement, iron and steel industries, coke, etc. have been filed in Sundergarh, Sambalpur and Keonjhar districts of Orissa. Till now, none of these units have formally reported commencement of commercial production.

(d) and (e) It is for the individual entrepreneur to assess the scope for expansion of the units set up by them.

Investment in Indian industries by US businessmen

442. SHRI SARADA MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) whether the US businessmen have expressed their keenness to make investment in the field of industry in the country;

(b) if so, the specific proposals received from the US businessmen in that regard;

(c) whether Government have examined those proposals; and

(d) if so, the steps taken thereafter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) to (d) The New Industrial Policy has evoked interest for investment from investors of various countries including that of USA. Since the announcement of New Industrial Policy in July 1991, 428 proposals for foreign direct investment from US Businessmen, involving foreign direct investment of Rs. 5846.29 crores have been approved, till the end of June, 1994.

The details of the specific proposals approved, namely name of the Indian company, name of the foreign collaborator and the country to which it belongs item of manufacture in each proposal are published by the Indian Investment Centre as a supplement to their monthly Newsletter. Copies of the Newsletter are regularly supplied to the Parliament Library.

Proposal to set up heavy Industries in Orissa during eighth and Ninth Plan periods

443. SHRI SARDA MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) whether Government have a proposal to set up some major and heavy Industrial units in Orissa during the Eighth and Ninth Plan period;

(b) if so, the details of those units; and

(c) the estimated cost of those units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) to (c) No new grass root plant in the Central Industrial Sector is proposed to be set up in the current Five Year Plan. A list of